

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/4925/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak
District & Sessions Judge,
Golaghat.

Dated Guwahati the 21st December, 2020.

Sub: **Casual leave and Station leave permission.**

Ref:- Your letter No. DJ(G)/6578 , dtd. 18.12.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 21.12.2020 and 22.12.2020 along with permission to remain away from the station, with the official vehicle, at your own cost, from the morning of 21.12.2020 (after departure of Hon'ble the Chief Justice of India and other VIPs) till the morning of 23.12.2020 (before Court hour), has been granted.

Further, the Addl. District and Sessions Judge, Golaghat and in his absence, the next senior most Judicial officer at the station shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/96(Pt.)/4926/A, dated 21.12.2020

Copy to :

- ✓ 1. The Project Manager , Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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